

Eastern Railway, are overburdened due to heavy workload; and

(b) if so, what is the yardstick of workload for Accounts Clerks in P. F. Sections of the Headquarters of the Indian Railways as well as of Divisional Offices?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA): (a) No.

(b) No uniform yardstick of workload for the Accounts Clerks in the P.F. Section has been prescribed by the Railway Board. However, several Railways have fixed their own yardsticks which vary from 700 to 1300 P.F. Accounts per Accounts Clerks.

Charter of Demands by Association of Permanent Way Inspectors and Assistant Permanent Way Inspectors on Eastern and South Eastern Railways

5358. SHRI RAMAVATAR SHASTRI: Will the Minister of RAILWAYS be pleased to state:

(a) whether a charter of demands had been presented to the Prime Minister on the 7th April, 1970 by the Association of the Permanent Way Inspectors and Assistant Permanent Way Inspectors working on the Eastern and South Eastern Railways;

(b) if so, the reaction of Government thereto; and

(c) the decision taken on the demand to relieve such employees from their non-technical duties to pay required attention to track maintenance works?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA): (a) Yes, Sir.

(b) and (c) The demands mainly related to the following:—

- (i) revision of the scales of pay and upgrading of Permanent Way Inspectors, and
- (ii) provision of relief to Permanent Way Staff from stores responsibility.

As regards revision of the scales of pay, a Pay Commission has already been set up who will, no doubt, look into the scales of pay and service conditions of all the categories of staff including the Permanent Way Staff.

As regards relief from stores responsibility, almost all Permanent Way Inspectors on South Eastern Railway have been relieved of the responsibility for the stores at their headquarters. Provision of relief to Permanent Way Inspectors on Eastern Railway is being actively pursued.

बरास्ता पटना चलने वाली डी-लक्स गाड़ी से सम्बद्ध भोजन-यान

5359. श्री रामावतार शास्त्री: क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या बरास्ता पटना चलने वाली डी-लक्स गाड़ी के साथ सम्बद्ध भोजन यान बहुत छोटा है;

(ख) क्या उसके परिणामस्वरूप यात्रियों को कठिनाइयां होती हैं;

(ग) क्या कुछ संसद सदस्यों ने अनुरोध किया है कि उक्त गाड़ी के साथ वर्तमान भोजन यान के स्थान पर बड़ा भोजन-यान लगाया जाय; और

(घ) यदि हां, तो उस पर सरकार की क्या प्रतिक्रिया है?

रेल मंत्री (श्री हनुमंतैया): (क) जी हां।

(ख) कुछ कठिनाइयों के बारे में रिपोर्ट मिली है।

(ग) जी नहीं।

(घ) वर्तमान भोजन-यान के स्थान पर बड़ा भोजन-यान लगाने का प्रबन्ध किया जा रहा है।

Seniority of Officers in Junior Administrative Grade

5360. SHRI V. N. P. SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether promotion from Senior Scale to Junior Administrative Grade is on all India basis or individual Railway-wise;

(b) what is the basis for determining the

seniority of officers in Junior Administrative Grade; and

(c) whether officers whose promotions to Junior Administrative Grade were withheld on grounds of in-efficiency have been given seniority on promotion to Junior Administrative grade above those who had been promoted earlier?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA): (a) Regular long-term promotions from the Senior Scale to the Junior Administrative Grade are made on the basis of a positive act of selection with reference to the all Railway seniority in the Signal and Tele-communication, Electrical, Stores, Medical and Accounts Departments. In the Civil Engineering, Transportation (Traffic) and Commercial and Mechanical Engineering Departments, such promotions are made with reference to the Zonal Railway seniority, an officer being considered for such promotion both on the Railway to which he is permanently allotted and on the Railway where he is working.

(b) and (c) So long as an officer is not superseded for promotion to the Junior Administrative Grade on the basis indicated in (a) above, his seniority in the Junior Administrative Grade is the same as the original seniority in the relevant Class I Service.

Small Scale Industries with Foreign Collaboration

5361. **SHRI V. N. P. SINGH:**
SHRI RAMACHANDRAN
KADANNAPPALLI:

Will the Minister of **INDUSTRIAL DEVELOPMENT** be pleased to state:

(a) how many and what categories of small scale industrial units have been permitted to seek foreign collaboration and technical assistance in the last three years; and

(b) the impact of the same on the mobilization of indigenous effort and expertise?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD): (a) and (b) The information is being collected and will be laid on the Table of the Lok Sabha.

Pending Cases in Supreme Court and High Courts and working hours/Days of Courts

5362. **SHRI BHOGENDRA JHA:** Will the Minister of **LAW AND JUSTICE** be pleased to state:

(a) whether there are many cases pending final decision in the Supreme Court of India and in the High Courts for more than two years; and

(b) if so, whether Government have proposed to these Courts to work for 8 hours a day and six days in the week?

THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE): (a) A statement showing the number of cases pending final decision in each of the High Courts and in the Supreme Court for more than 2 years on 1-1-71 is attached.

(b) No such proposal has been made by Government to the High Courts and the Supreme Court.

STATEMENT

<i>Name of the High Court</i>	<i>No. of Cases</i>
1. Allahabad	28188
2. Andhra Pradesh	1352
3. Assam and Nagaland	1267
4. Bombay	15046
5. Calcutta	41710
6. Delhi	8162
7. Gujarat	6610
8. Himachal Pradesh	—*
9. Jammu & Kashmir	148
10. Kerala	3966
11. Madhya Pradesh	5222
12. Madras	9654
13. Mysore	7912
14. Orissa	2279
15. Patna	4604
16. Punjab and Haryana	11223
17. Rajasthan	3797
	<hr/> 151040
Supreme Court	2372

* The High Court of Himachal Pradesh was established w.e.f. 25th January, 1971.